HIGH COURT OF JHARKHAND, RANCHI <u>NOTIFICATION</u> <u>THE 25th APRIL, 2025</u>

No. 137 /A : The Court has been pleased to cancel the notification number 121/A dated 08th April, 2025 pertaining to appointment of Mr. Chaudhary Ahsan Moiz, Distrcit & Additional Sessions Judge, Seraikella-Khaswan as Secretary, High Court Legal Service Committee, High Court of Jharkhand, Ranchi.

Further, Mr. Moiz is directed to continue his present work as such.

By order of the Court/-Sd/- Manoj Prasad Registrar General

Memo. No. 2005 /Apptt. Dated Ranchi, the 25th April, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Member Secretary, JHALSA/the Secretary, HCLSC/ the Principal District & Sessions Judge, Seraikella-Kharsawn and the Officers concerned for information and needful.

Registrar General

HIGH COURT OF JHARKHAND, RANCHI <u>NOTIFICATION</u> THE 25th APRIL, 2025

No. 138 /A : The services of Mr. Soumendra Nath Sikdar, District & Additional Sessions Judge, Giridih [*Earlier recommendation pertaining to his transfer as Additional Principal Judge, Additional Family Court, Dhanbad is hereby cancelled*] are placed at the disposal of Hon'ble the Chief Justice, High Court of Jharkhand, Ranchi for his appointment as Secretary, High Court Legal Service Committee, Ranchi in terms of Sub-Section (3) of Section 8A of the Legal Services Authority Act, 1987.

By order of the Court/-Sd/- Manoj Prasad Registrar General

Memo. No. 2006. /Apptt. Dated Ranchi, the 25th April, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Member Secretary, JHALSA/the Secretary, HCLSC/ the Principal District & Sessions Judge, Giridih & Dhanbad and the Officer concerned for information and needful.

Registrar General

HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION THE 25th APRIL, 2025

No<u>139</u> A: The Court has been pleased to cancel the transfer order of the Officer at Sl. No. 7 of notification no.105/A dated 04th April, 2025 in respect of Ms. Veena Kumari, Civil Judge (Senior Division)-cum-J.M., Garhwa.

The Court has further been pleased to transfer/ post Ms. Kumari, Civil Judge (Senior Division)cum-J.M., Garhwa in the Judgeship to be stationed ordinarily at place as mentioned in Column No.3 of the table given below:-.

SI. No	Name of the officers with designation and present place of posting (with Judgeship / Department)	 a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed on transfer.
1	2	3
1.	Ms. Veena Kumari Civil Judge (Sr.Div.)-cum-J.M., Garhwa [UOT to Daltonganj as Civil Judge (Sr.Div.)-cum-J.M]	a) Civil Judge (Senior Division) b) Hazaribagh c) Hazaribagh

By Order of the Court/-Sd/-Manoj Prasad Registrar General

D. D	D D		- 55	
Memo. No. 2007	/Apptt.	Dated Ranchi, the	25th April, 2025	

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms &Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ the Principal District & Sessions Judge, Garhwa, Daltonganj & Hazaribagh for information & communication to the Officer concerned with a direction to join her new assignment accordingly/Ms. Veena Kumari is not entitled to get transfer allowance including disturbance/displacement allowance.

Registrar General 21/4/25

HIGH COURT OF JHARKHAND, RANCHI <u>N O T I F I C A T I O N</u> <u>THE 25TH APRIL, 2025</u>

No.<u>140</u>**A**: In exercise of powers conferred under Sub-section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officer named in Column no. 02 to be exercised at her respective place of new posting, shown in Column no. 03 of the table:-

SI. No.	Name of the officer with designation and present place of posting	New place of posting on transfer	
01	02	03	
1.	Ms. Veena Kumari, Civil Judge (Sr. Div.)-cum-JM, Garhwa [U.O.T. as Civil Judge (Sr. Div.), Hazaribagh]	Hazaribagh	

The Principal District & Sessions Judge, Hazaribagh is hereby directed to use his own discretionary powers in distributing judicial works to the aforesaid Officer.

By Order of the Court, **Sd/-** Manoj Prasad Registrar General

Memo No. 2008 / Apptt.

Dated Ranchi the 25th April, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District & Sessions Judges of Garhwa, Daltonganj & Hazaribagh for information and (communication to the Officer concerned)/ the Central Project Coordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

Registrar General

HIGH COURT OF JHARKHAND, RANCHI <u>NOTIFICATION</u> THE 25TH APRIL, 2025

No.<u>141</u> **A**: The Judicial officer named in Column no. 02 is posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officer concerned is also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column No. 04, the officer concerned is also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column No. 04 should not, however, be exercised by the officer concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

SI. No.	Name of the officer with designation and present place of posting	the Station	 Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887. 	officer after vesting the powers of Civil Judge (Junior
01	02	03	04	05
1.	Ms. Sweta Soni, Addl. Addl. Civil Judge (Junior Division)-cum- J.M., Gumla	 (a) Civil Judge (Junior Division) (b) Gumla (c) Gumla 	 (a) Rs. 7,00,000/- within the local limits of Gumla Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Gumla Munsifi 	Civil Judge (Jr. Div.)- cum-JM, Gumla

By order of the Court, Sd/- Manoj Prasad Registrar General

Memo No. 2009 /Apptt.

Dated Ranchi the 25th April, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District and Sessions Judge, Gumla for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.

Registrar General